

(c) Upgradation of the Standard-I interlocking system is taken up based on traffic requirements.

(d) The sections which are under progress for upgradation from Standard-I interlocking are given in the enclosed Statement-II.

(e) A work of upgrading the standard of interlocking at 3 stations (Orr, Pipraigaon and Shadhoragaon of Central Railway) in this section is in progress. There is no proposal to upgrade the standard of interlocking at other stations in this section at present.

Statement-I

Railways	No. of Stations with				Total
	Stand-ard III Inter-locking	Stand-ard II Inter-locking	Stand-ard I Inter-locking	Modi-fied Non-Inter-locking	
Central	551	—	55	60	666
Eastern	479	—	72	33	584
Northern	660	23	331	78	1092
North-Eastern	240	—	134	113	487
Northeast Frontier	220	2	65	9	296
Southern	430	16	193	15	654
South Central	472	—	174	28	674
South Eastern	564	6	73	67	710
Western	475	60	202	95	832
Total	4091	107	1299	498	5995

Statement-II

Work in progress for upgradation of Standard-I Interlocking System

1. Northern Railway

Upgradation of Standard I to Standard-III signalling at 3 stations on Ambala-Chandigarh section. Work has been commissioned at two stations and is in progress at third station.

2. South Central Railway

Change of Standard-I to Standard-III signalling during gauge conversion of the following sections

- a) Tirupati-Pakala-Katpadi section, Guntakal Division

b) Mudkhed-Adilabad section, Hyderabad Division

Connect Goods Train Station to passenger lines

3246. SHRI RAMSHETH THAKUR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to connect all Goods train stations to passenger lines in Maharashtra;

(b) if so, the details thereof; and

(c) the time limit fixed for this conversion ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Unauthorised Encroached DDA Land

3247. SHRI VIJAY GOEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the area of land belonging to Delhi Development Authority encroached upon;

(b) the total estimated value of the encroached land;

(c) the area of land got released from these encroachments during each of the last two years; and

(d) the steps being taken to get the remaining encroached land released along with the reasons for delay?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) about 1790 Acres of DDA land was under encroachment on 31.12.1996.

(b) DDA has reported that in view of the various uses of the encroached land, including green, services, etc. its value has not been assessed.

(c) Year	Land reclaimed
1996-97	About 172 Acres
1997-98	About 137 Acres

(d) DDA takes action under the DD Act to remove the encroachment from its land. However, sometimes due to non-availability of police force, etc. the removal action is delayed. Similarly, the jhuggi-jhonpri clusters on public land are also removed after the eligible squatters are provided alternative sites.